

[Pandit G. B. Pant]

there has been an interference with the freedom of the exercise of one's own religion and, to that extent, the charge can be levied against those who have attempted to do so.

I do not know how we come into this matter. I may say that every person is free to adopt whatever religion he likes and I personally have no grievance if any member of the Scheduled Caste chooses to owe allegiance to Buddhism. I respect Buddhism and no one can have any grievance on that score. But Buddhism demands a peaceful attitude towards everything and the avoidance of violence. I hope those who are ostensibly adopting this religion will in practice follow the doctrines of that religion.

Mr. Speaker: The adjournment motion itself shows that some persons were taken into custody, were charge-sheeted and punished and convicted. The charge is that these people were interfering and trying to remove the idol of Shri Ramachandra from the temple. The charge may or may not be true and it is not for this House to decide whether it is true or not. There are the courts. It is entirely a matter of law and order. It is exclusively within the jurisdiction of the Uttar Pradesh Government. Therefore, I am not called upon to give my consent to this adjournment motion.

Shri B. C. Kamble rose—

Mr. Speaker: I have heard him sufficiently.

PAPERS LAID ON THE TABLE

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy

of each of the following Notifications making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:

- (1) Notification No. S.R.O. 300/R. Amdt. XI dated the 28th January, 1957.
- (2) Notification No. S.R.O. 382/R. Amdt. XII dated the 2nd February, 1957.
- (3) Notification No. S.R.O. 434/R. Amdt. XII dated the 9th February, 1957.

[Placed in Library. See No. S-26/57 (XV Session).]

AMENDMENTS TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

Shri Mehr Chand Khanna: I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No. S.R.O. 667 dated the 2nd March, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

[Placed in Library. See No. S-27/57 (XV Session).]

BROCHURE RE: NATIONAL INSTRUMENTS FACTORY

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the brochure regarding the National Instruments Factory, Calcutta.

[Placed in Library. See No. S-51/57.]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

"GO-SLOW" ACTION OF TELEGRAPH WORKERS

Shri Raghunath Singh (Varanasi): Under Rule 197, I beg to call the attention of the Minister of Transport